

ITEM NO.1501
(For Judgment)

COURT NO.4

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).9739-9740/2011

NISAR AHMAD & ORS.

Appellant(s)

VERSUS

SAMI ULLAH (DEAD) THROUGH LRS. & ANR.

Respondent(s)

(HEARD BY : HON'BLE ABHAY S. OKA AND HON'BLE UJJAL BHUYAN, JJ.)

WITH

CONMT.PET.(C) No. 194/2022 in C.A. No. 9739-9740/2011 (III-A)

Date : 24-10-2024 These appeals were called on for judgment today.

For Appellant(s) Mr. M. Z. Chaudhary, Adv.
Mr. Aftab Ali Khan, AOR
Mr. Shariq A. Zaidi, Adv.
Ms. Maansi Chahal, Adv.
Mr. Kapil Sagar, Adv.

Mr. Syed Mehdi Imam, AOR
Mr. Atif Suhrawardy, Adv.

For Respondent(s) Mr. Syed Mehdi Imam, AOR
Mr. Atif Suhrawardy, Adv.
Mr. Tabrez Ahmad, Adv.

Mr. Sharad Chauhan, AOR
Ms. Sharmishtha Shukla, Adv.
Mr. Yagyawalkya Singh, Adv.

Hon'ble Mr.Justice Ujjal Bhuyan pronounced the judgment of the Bench comprising Hon'ble Mr.Justice Abhay S.Oka and His Lordship.

Delay condoned.

The application for substitution is allowed.

The appeals are dismissed in terms of the signed reportable judgment.

In view of the judgment passed in C.A.Nos.9739-9740/2011,
the Contempt Petition stands closed.

As a result, the pending interlocutory applications also
stand disposed of.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
ASSISTANT REGISTRAR

(Signed reportable judgment is placed on the file)